

**GOVERNMENT OF INDIA
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI**

O & M INSTRUCTION NO. 1/2019

DATED: 20th February, 2019

Subject: Delegation of Financial Powers (Chapter 3 of FTP & HBP 2015-2020) to the Regional Authorities of Directorate General of Foreign Trade.

In supersession of all earlier O&M Instructions issued by the Directorate General of Foreign Trade on the above subject, the revised delegation of financial powers for implementation of various provisions under chapter 3 of Foreign Trade Policy and Handbook of Procedure 2015-20 (updated as on 5th December, 2017) at the respective levels in the Regional Authorities and Zonal Offices will be as under, with immediate effect and until further orders.

The revised delegation is only applicable for the issuance of Chapter 3 Scrips and rest of the provisions under earlier O&M dated 12.11.2008 shall remain unchanged.

Serial No. of O&M dated 12.11.2008	Scheme	Para of HBP as amended up to 05.12.2017	FTDO/ Assistant DGFT	Deputy DGFT	Joint DGFT	Additional DGFT	DGFT
CHAPTER – 3							
26	Issuance of Duty Credit Scrips (MEIS) under chapter 3 of FTP. For applications of MEIS with ITCHS codes as per the Annexure to Public Notice 62 dated 16.02.2018, as amended from time to time.	3.01	FTDO/Assistant DGFT – Nil	Upto Rs. 2 Crore	Above Rs. 2 cr and upto Rs. 10 cr	Above Rs. 10 Crore and Upto Rs. 20 Crore	Above Rs. 20 Crore
26	Issuance of Duty Credit Scrips (MEIS) under chapter 3 of FTP and other Chapter 3 applications for duty credit scrips under <u>FTP 2009-14</u> or earlier For applications of MEIS with all ITCHS codes except for the ITCHS codes	3.01	FTDO –Upto Rs. 50 lakh Assistant DGFT- Above Rs. 50 lakh and upto Rs. 2 crore	Above Rs. 2 crore and upto Rs. 5 crore	Above Rs. 5 crore and Upto Rs. 10 Crore	Above Rs. 10 Crore and Upto Rs. 20 Crore	Above Rs. 20 Crore

	specified in Annexure to Public Notice 62 dated 16.02.2018.						
26	Issuance of Duty Credit Scrips (SEIS) under chapter 3 of FTP or SFIS from the FTP 2009-14 or earlier.	3.04	FTDO – Nil Assistant DGFT- Upto Rs. 25 lakh	Above Rs. 25 lakh and upto Rs. 2 Crore	Above Rs. 2 crore and upto Rs. 10 Crore.	Above Rs. 10 Crore and Upto Rs. 20 Crore	Above Rs. 20 Crore

NOTE

1. For the sake of convenience, the delegated powers have been prescribed in the same order of Paragraph/Chapter as appearing in Foreign Trade Policy/Hand Book of Procedures.
2. Notwithstanding anything contained herein before, the aforesaid powers will be exercised at various levels within the framework of the Foreign Trade Policy/Hand Book of Procedures in force from time to time.
3. No Regional Authority is empowered to further delegate the powers to any of the subordinate authorities.
4. If any provision of Policy/ Procedures for which the delegation of powers remains unprescribed, the powers will vest in the DGFT.
5. Authorizations will ordinarily be signed and issued by FTDO/Asstt. DGFT, but in their absence, the authorizations shall be signed and issued by officers above them.
6. Only one Deficiency Letter (DL) may be issued conveying all the deficiencies in the application in one go which may be decided at the level of FTDO/ Asstt. DGFT. Second or subsequent DL can be issued only with the approval of Dy. DGFT or Jt. DGFT/Addl. DGFT, as the case may be. Licenses will be issued after approval of the officer (Dy. DGFT/Jt. DGFT/Addl. DGFT) at whose level second or subsequent DL was issued.
7. The powers have been delegated for the purpose of issuing sanctions/licenses/authorizations as per the entitlement of the applicants. If any application is required to be rejected for good and sufficient reasons, it should be done, as per the delegated powers, only with the approval of the next higher authority in each office.

This issues with approval of the competent authority.


(Nitish Suri)

Deputy Director General Foreign Trade

To

1. All Officers/Sections at Hqrs.
2. All Zonal/Regional Offices.
3. All Members of Review Committee.

(Issued from File No.01/69/12/49/2018-O&M)